

during 1989. The amount involved was Rs. 50.23 crores. The details of punishment awarded by the public sector banks during 1989 to their delinquent officials found involved in fraud cases are as under:—

(1) No. of employees convicted	73
(2) No. of employees given major/minor penalties	725
(3) No. of employees out of (2) above dismissed/discharged/removed	299
(4) No. of employees against whom prosecution is pending in the Court	666
(5) No. of employees against whom departmental proceedings are pending	1324

Several measures been taken by the public sector banks and RBI to reduce the incidence of frauds and to bring needed improvement in the working of the banks. These measures include periodic inspections, strengthening of vigilance machinery in each bank, issue of comprehensive guidelines by RBI advising banks to strengthen the control mechanism, detailed review by the Boards of Directors of the banks of the fraud cases, training of operational personnel in regard to the procedures, etc. It has been impressed upon the banks that a serious view must be taken of irregularities if any committed by its employees and action initiated to inflict deterrent punishment on the delinquent staff.

Number of Film for Certification during last three years

1471. SHRI RAM PRASAD CHAUDHARY:
 PROF. MAHADEO SHIWANKAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total number of film received for certification during the last three years (upto 1 July, 1990) by the Central Board of Film Certification;

(b) the number of films certified without censor cuts and number of films certified with such cuts;

(c) the number of films still awaiting certification with details thereof; and

(d) the time normally taken to certify a film?

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA):
 (a) to (d) The information is being collected and will be laid on the Table of the House as early as possible.

[English]

Divorce Cases pending in Delhi Courts

1472. SHRI KAMAL CHAUDHRY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases relating to divorce and annulment of marriage under Hindu Marriage Act pending in Delhi Courts for more than five years: and

(b) the steps taken by Government for speedy disposal of such old cases?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) The information is being collected and will be laid on the Table of the House.

(b) Steps have been taken by Delhi Administration to set up 10 Family Courts in the Union Territory of Delhi. In addition, besides increasing the Judge strength in Delhi Courts, various steps have been taken in general by the Government, from time to time, to reduce pendency of cases in the Courts. A Committee of 3 Chief Justices of High Courts

has been constituted by the Government in January, 1989 to make an indepth study of the problem of arrears in Courts and to suggest remedial measures.

[Translation]

Semi-Nude Pictures in Indian Film Magazines

1473. SHRI RAMESHWAR PATIDAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that the Indian Film magazines publish nude, semi-nude pictures of women and obscene material on the lines of foreign film magazines like Hollywood and Playboy;

(b) if so, the steps being taken by Government to censor them so that Indian culture, civilization and the dignity of women could be upheld;

(c) whether Government propose to constitute a Censor Board in this regard;

(d) whether code of conduct has been prepared in this regard;

(e) if not, whether Government propose to prepare it and;

(f) if so, when it is likely to be prepared?

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (f) Nude/obscene representation of women in books/magazines is already punishable under the Indian Penal Code. Action in this regard can be taken by the respective State Governments/Union Territories accordingly.

[English]

Expenditure on Foreign Offices

1474. SHRI M. V. CHANDRA SHEKARA MURTHY:
SHRI V. SREENIVASA PRASAD:

Will the Minister of FINANCE

be pleased to state:

(a) whether his Ministry has recently taken some steps to curtail expenditure on its foreign offices etc;

(b) if so, the facts and details thereof;

(c) whether some of the senior posts have also been abolished; and

(d) if so, the expected foreign exchange likely to be saved due to this austerity measure?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (d) Yes, Sir, it is proposed to close down the overseas offices of Indian Investment Centre in Tokyo, New York, London, Frankfurt, Abu Dhabi and Singapore. The annual savings from this are likely to be to the extent of Rs. 2.80 crores (based on IIC's Budget estimates of 1990-91).

ITDC Hotels in Orissa

1475. SHRI D. AMAT: Will the Minister of TOURISM be pleased to state:

(a) the number of hotels constructed by the India Tourism Development Corporation in Orissa during the last three years;

(b) whether the present capacity of hotels situated in Orissa are sufficient to meet the growing need and accommodation for tourists; and

(c) if not, what are the proposals of the State Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) ITDC has constructed a new joint venture hotel Nilachal Ashok, Puri in collaboration with Orissa Tourism Development Corporation Ltd. The Hotel